

B. A. No. 2831
FIR No. 189/2020
PS: Civil Lines
State Vs. Sumit
U/s 394/411/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.


Sh. Anil Vats, Counsel for accused-applicant.

This is fourth application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No.189/2020.

Chargesheet is not received.

Arguments heard.

For orders, put up on **02.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.10.2020

B. A. No. 2891

FIR No. Not known

PS: Burari

State Vs. Seema

28.10.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. T. N. Dubey, Counsel for accused-applicant.

Hearing conducted through Video Conferencing.


.This is an application for grant of anticipatory bail moved on behalf of accused-applicant Seema.

Reply is filed. Copy is supplied.

Ld. Addl. PP submits that no FIR is registered and that in the course of complaints filed against accused-applicant before the Ld. MM, Delhi under Section 156 (3) CrPC, the police has been called upon to file status report, in course whereof ED Official has visited the house of the accused-applicant.

Ld. Counsel for accused-applicant seeks sometime to rely upon the judicial pronouncement. Let the same be filed on the email ID of the court i.e. ndpscourt222@gmail.com.

For further consideration, put up on 07.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 3227

FIR No. 204/2020

PS: Roop Nagar

State Vs. Mohan Lal

U/s 409/420/467/468/471/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

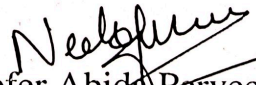
Sh. Ashish Balyan, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mohan Lal in case FIR No.204/2020.

Ld. Counsel for the accused-applicant seeks adjournment due to some personal difficulty.

For consideration, put up on **05.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 43/2018

PS: Sadar Bazar

State Vs. Shahrukh @ Tannu

U/s 302/34/120B IPC and 25 of Arms Act

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. Hemant Chaudhary, counsel for accused-applicant (through vide conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail on medical grounds on behalf of accused Sharukh @ Tannu in case FIR No. 43/2018.

It emerges that order vide which interim bail was granted to the accused-applicant is not filed alongwith the application.

Ld. Counsel for the accused-applicant seeks ^{leave} liberty of the Court to withdraw^{na} the present bail application with liberty to file fresh application with relevant documents. It is ordered accordingly. This application under Section 439 CrPC for extension of interim bail on medical grounds on behalf of accused Sharukh @ Tannu in case FIR No. 43/2018 is dismissed as withdrawn.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 2770

FIR No. 240/2020

PS: Wazirabad

State Vs. Lokesh @Loki

U/s 342/325/394/308/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State with IO SI Neeraj.

Sh. Hansraj, Counsel for accused-applicant

Counsel for the complainant.

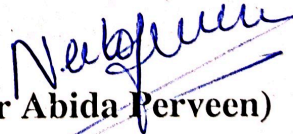
This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Lokesh in case FIR No. 240/2020.

IO has filed reply alongwith previous involvement report of the accused-applicant and copy of medical certificate in respect of injured Nishant Kumar.

Arguments heard.

Judicial pronouncements filed on behalf of the parties.

For orders, put up on **04.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 244/2018
PS: Pahar Ganj
State Vs. Raj Kumar
U/s 302/307 IPC

28.10.2020


Present: Sh. K.P.Singh, Addl. PP for State

Sh. Yashvir Singh, counsel for applicant (through vide conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of superdar Sonu Sharma seeking permission to transfer the vehicle bearing no. DL 1RQ 4062 in case FIR No.244/2018.

Ld. Counsel for the applicant submits that he does not want to press upon the present application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application on behalf of superdar Sonu Sharma seeking permission to transfer the vehicle bearing no. DL 1RQ 4062 in case FIR No.244/2018 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 2819

FIR No. 27/2020

PS: Timapur

State Vs. Sameer @ Mendak @ Mohd. Sami Saifi

U/s 186/353/307 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State

Sh. Islam Khan , Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicant in case FIR No. 27/2020.

Reply is filed.

Ld. Addl. PP submits that application is rendered infructuous as the accused-applicant has been formally arrested in Meerut on 27.10.2020 in connection with present case.

Ld. Counsel for the accused-applicant submits that in view of the reply of the IO, he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicant in case FIR No. 27/2020 is dismissed as **withdrawn**.


(Neelofer Ahida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 1235

FIR No. 279/2020

PS: Burari

State Vs. Balendra Singh

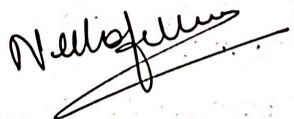
U/s 376/506 IPC

28.10.2020 at 4 pm

ORDER

This is second application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Balendra Singh in case FIR No.279/2020.

Ld. Counsel for the accused-applicant contended that the first bail application was dismissed on 07.08.2020. That the accused-applicant is in JC in connection of the present case from 18.07.2020. That the accused-applicant has good family terms with the family of the complainant and her husband for the last over 5 years and they originally belonged to the same village. That the accused-applicant is falsely implicated in collusion with the husband of the complainant as the husband of the complainant borrowed a sum of Rs.10,000/- from the accused during the lockdown period and when the accused demanded the return of the borrowed amount, he is falsely implicated in the present case. That the accused-applicant has not visited the house of the complainant during the lock down period for the last 3 ½ months and had talked to the husband on the telephone only. That the complainant is a married women



having a daughter and is living with her husband and other family members. That accused-applicant has clean antecedents, having deep roots in the society and is the only earning member of the family.


Ld. Addl. PP for State has contended that the prosecutrix has supported the case of the prosecution in her statement made before the Id. MM, Delhi.

Heard.

The present FIR is registered on 17.07.2020 on the statement of the prosecutrix alleging that one and a half year ago when she used to live with her family consisting of her minor daughter and husband at Sanjay Tyagi Nursery, 25 Foota Road, Shashtri Park on rent, the accused-applicant who belongs to the same ancestral village was a frequent visitor and committed rape upon her¹⁹ when her husband was not present at the house after threatening to kill her and her husband. She became scared and had left that house which was on rent and shifted to the present residence¹⁹ but accused started coming over there also and again committed rape upon her after threatening to kill her and 4-5 days ago posted her objectionable photographs on the facebook. The accused-applicant was arrested and the mobile phone in which ~~stored~~ objectionable photographs^{were stored on} was seized and sent to FSL. The Complainant has reiterated the allegations in the course of her statement recorded under Section 164 CrPC.

Taking into consideration the nature of the accusation and as the complainant has supported the allegations in her statement recorded

before the Ld. MM, Delhi, it is not a fit case to grant regular bail to the accused-applicant. This second application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Balendra Singh in case FIR No.279/2020 is dismissed accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 3012

FIR No. 240/2020

PS: Wazirabad

State Vs. Praveen @ Lallu

U/s 392/394/342/325/308/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State with IO SI Neeraj.

Sh. M. L. Yadav, Counsel for accused-applicant.


Counsel for complainant.

Hearing is conducted through video conferencing.

This is an application for grant of anticipatory bail on behalf of accused-applicant Praveen @ Lallu in case FIR No. 240/2020.

Arguments heard.

For orders, put up with connected case on **04.11.2020**.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 2925

FIR No. 240/2020

PS: Wazirabad

State Vs. Ravi Kumar @ Ravi Dedha

U/s 308/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State with IO SI Neeraj.

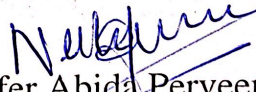
Sh. M. P. Kasana, counsel for accused-applicant

Counsel for complainant.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Ravi Kumar @ Ravi Dedha in case FIR No.240/2020.

Arguments heard.

For orders, put up with connected case on **04.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 162/2020

PS: Subzi Mandi

State Vs. Ravinder @ Sardare

U/s 307/452/34 IPC

28.10.2020

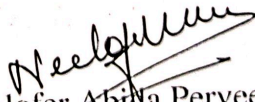
Present: Sh. K.P.Singh, Addl. PP for State

None for accused-applicant

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Ravinder @ Sardare in case FIR No. 162/2020.

It is informed telephonically by Ld. Proxy counsel that the Id. Main counsel for the accused-applicant is unwell. Ld. Addl. PP also seeks some time to file reply. *Reply may be filed on or before the next date.*

For consideration, put up on 09.11.2020.


(Neelofer Aabida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 162/2020
PS: Subzi Mandi
State Vs. Vijay
U/s 307/452/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

None for accused-applicant.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Vijay in case FIR No. 162/2020.

It is informed telephonically by Ld. Proxy counsel that the ld. Main counsel for the accused-applicant is unwell. Ld. Addl. PP also seeks some time to file reply. *reply may be filed on or before next date.*

For consideration, put up on **09.11.2020**.

Neelofar
(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 327/2018
PS: Prasad Nagar
State Vs. Ramesh
U/s 307 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State

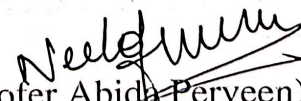
Sh. Om Sharma, counsel for accused-applicant

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail for 45 days on behalf of accused Ramesh in case FIR No. 327/2018.

Ld. Counsel for the accused-applicant when contacted phone submits that due to some technical error he could not join the Webex Meeting and seeks adjournment.

As requested, for consideration, put up on **29.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 2992
FIR No. 405/2020
PS: Wazirabad
State Vs. Bachan Lal Gupta
U/s 376D/354-B/328/377/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.


Sh. A. K. Jain, Counsel for accused-applicant

Complainant with the IO WSI Ranjana is present in person.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Bachan Lal Gupta in case FIR No.405/2020.

IO is present. IO has filed an application seeking some more time for filing of reply. It is reported that notice under Section 91 CrPC has been served upon the concerned hotel in respect of contents of para 9 of the application, however, investigation on this aspect is still pending.

In view of the submissions made, for consideration, put up on
09.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 29/2019

PS: Crime Branch

State Vs. Vinay

U/s 21/29 NDPS Act

28.10.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State

None for accused-applicant

This is an application for disposal of pending application moved on behalf of accused-applicant Vinay in case FIR No. 29/2019.

Ld. Counsel for the accused-applicant when contacted on phone submits the he was not aware of the today's date of hearing and seeks adjournment.

Put up on **02.11.2020** for arguments on the application seeking preservation and summoning of the mobile phone location details of the accused as well as of member of the raiding party and CCTV footage of the place of apprehension.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
28.10.2020

FIR No. 20/2019
PS Chandni Mahal
State v. Mohd. Nadeem
U/s 392/394/397/411/34 IPC


28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

Proxy counsel for accused-applicant.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mohd. Nadeem in case FIR No. 20/2019.

At the request of Ld. Proxy counsel that Ld. Main counsel is not available, for consideration, put up on **05.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.10.2020

B. A. No. 3250

FIR No. 476/2020

PS: Wazirabad

State Vs. Amir

U/s 328/379/34 IPC


28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

Sh. Abdul Rauf, counsel for accused-applicant

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020.

After arguing for some time, Ld. Counsel for the accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 209/2017

PS: Karol bagh

State Vs. Madan

U/s 380/392/395/397/482/452/419/120B/34 IPC

28.10.2020

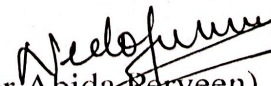
Present: Sh. K.P.Singh, Addl. PP for State
Sh. B. S. Chaudhary, counsel for accused-applicant
(through vide conferencing)
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail for 30 days on the ground that accused-applicant is infected with covid-19 infection, on behalf of accused Madan in case FIR No. 209/2017.

It emerges that order granting interim bail is not annexed with the application. Let the same be filed within two days. ^{As} it is contended in the application that accused-applicant has been tested positive of covid-19 infection, ^{Report} Report be called for in respect of the medical documents annexed with the application.

^{Report and} For consideration, put up on **07.11.2020**.

Interim bail is extended till the next date of hearing on the same terms and conditions.


(Neelofer Abida Berveen)
ASJ (Central) THC/Delhi
28.10.2020

FIR No. 194/2020

PS: Subzi Mandi

State Vs. Vehicle No. DL 1VC 2168

U/s 20/25 NDPS Act

28.10.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State

Sh. Aman Goyal, Counsel for accused-applicant

This is an application for cancellation of superdari and seeking permission to sale out vehicle bearing no. DL 1VC 2168 (Tempo Traveler Euro-III PS) on behalf of superdari Raj Kumar Sharma.

Notice is not issued by the Office. Office is warned to be careful. Let fresh notice be issued to the accused-non-applicant for the next date of hearing.

For consideration, put up on **07.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.10.2020

B. A. No.2989
FIR No. 25/2020
PS: Bara Hindu Rao
State Vs. Salman
U/s 435/436/506/34 IPC

28.10.2020


Present: . Sh. K.P.Singh, Addl. PP for State

Sh. Rashid Hashmi, Counsel for accused-applicant

This is an application under Section 439 CrPC for grant of
bail on behalf of accused Salman in case FIR No. 25/2020.

Arguments heard.

For orders, put up on **02.11.2020**.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

FIR No. 402/2017

PS: Burari

State Vs. Umesh Saw

U/s 302 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State


None for accused-applicant

Hearing conducted through Video Conferencing.

This is an application for release of scooty on superdari filed on behalf of accused-applicant Umesh Saw.

Several attempts have been made to contact Ld. Counsel for applicant for Webex Meeting but he could not be contacted.

In the interest of justice, adjourned to **11.11.2020**.



(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.10.2020

FIR No.91/2015
PS: NDRS
State Vs. Bhupinder @ Ravi
U/s 395/397/34 IPC

28.10.2020 at 4 pm

At the time of passing of order, it emerges that certain clarifications are required to be sought from ld. Addl. PP for State.

For orders/clarifications, put up on **04.11.2020**, date fixed for physical hearing of the Court.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 2923
FIR No. 391/2020
PS: Civil Lines
State Vs. Ravi @ Dabhu
U/s 25/54/59 Arms Act

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State

Sh. Hari Dutt Sharma, LAC for accused-applicant

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Ravi @ Dabhu in case FIR No.391/2020.

Ld. Counsel for the accused-applicant submits that the accused is falsely implicated in the present case only because previously he was shown to have been involved also in several false cases and in all of the previous cases he now stands acquitted. That the accused-applicant belongs to poor section of the society, he sells vegetables on a rehri with his father. Now he is married with two minor children who are totally dependent upon him. That accused-applicant is permanent resident of Delhi and there is no chance of his absconding or tampering with the evidence. That the recovery is false and is planted upon the accused-applicant who was taken away by the police officials from his house in the presence of his father when he had returned after ferrying vegetables with his father. That custody is not required any longer for the purposes of investigation. That accused-applicant is in custody in connection with the present case since 21.09.2020.

Ld. Addl. PP submits that one buttandar knife was recovered

Neharaj

from the possession of the accused-applicant on 21.09.2020 and he was apprehended as he was previously involved in cases of robbery and theft and that the previous involvement is annexed with the report of the IO.

Heard.

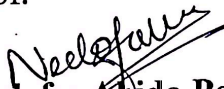
I have gone through the reply filed by the IO. Accused-applicant is stated to have been apprehended by Ct. Shiv Kumar and Ct. Rakesh Kumar and one buttondar knife was recovered from his possession. From the reply, the manner of recovery is not forthcoming. Ld. Addl. PP submitted that usually such recovery comes to be effected in the course of regular patrolling. However, the place of apprehension is not indicated in the reply.

Taking into consideration, the nature of the accusation in the present case and the period already undergone, regular bail is granted to **the accused-applicant Ravi @ Dabbu subject to his furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Ld. Trial Court/Duty MM** and upon the condition that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not change his address or mobile phone number mentioned in the personal bonds without prior intimation to the IO. He shall also keep the said mobile phone number on switched on mode at all times with location activated and shared with the IO. Surety

Neelegow

shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds. **Accused-applicant shall mark his presence on 1st and 15th day of each calender month before the SHO of concerned police station.**

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020


B. A. No. 1471
FIR No. 411/2020
PS: Wazirabad
State Vs. Gulfam
U/s 308/34 IPC

28.10.2020 at 4 pm

Present: None.

At the time of passing of order, it emerges that certain clarifications are required to be sought from Id. Addl. PP for State.

For orders/clarifications, put up on **29.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No.2989
FIR No. 25/2020
PS: Bara Hindu Rao
State Vs. Salman
U/s 435/436/506/34 IPC

28.10.2020

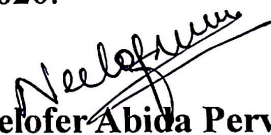
Present: Sh. K.P.Singh, Addl. PP for State

Sh. Rashid Hashmi, Counsel for accused-applicant

This is an application under Section 439 CrPC for grant of bail on behalf of accused Salman in case FIR No. 25/2020.

Arguments heard.

For orders, put up on 02.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 3250
FIR No. 476/2020
PS: Wazirabad
State Vs. Amir
U/s 328/379/34 IPC

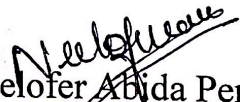
28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

Sh. Abdul Rauf, counsel for accused-applicant

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020.

After arguing for some time, Ld. Counsel for the accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020

B. A. No. 3227
FIR No. 204/2020
PS: Roop Nagar
State Vs. Mohan Lal
U/s 409/420/467/468/471/34 IPC

28.10.2020

Present: Sh. K.P.Singh, Addl. PP for State.

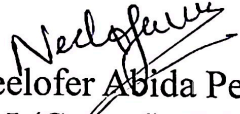
Sh. Ashish Balyan, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mohan Lal in case FIR No.204/2020.

Ld. Counsel for the accused-applicant seeks adjournment due to some personal difficulty.

For consideration, put up on **05.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.10.2020